



DIRECTORATE OF LEGAL AFFAIRS, CENTRAL BOARD OF EXCISE &
CUSTOMS

विधिकार्य निदेशालय, केन्द्रीय अप्रत्यक्ष कर एवं सीमा शुल्क बोर्ड
4th FLOOR, RAJENDRA BHAWAN, 210, DEEN DAYAL UPADHYAY MARG
चतुर्थ तल, राजेन्द्र भवन, 210, दीनदयाल उपाध्याय मार्ग
NEW DELHI-110002
नई दिल्ली 110002

F. No. 1080/13/DLA/Tech/Misc/2021/58-79

Dated: 06.07.2022

To,

All the Principal Chief Commissioners/ Chief Commissioners,
Central Goods and Service Tax.

**Subject: - VIP Reference received from Sh. Mahesh Poddar, MP, Rajya Sabha
regarding GST related issues –reg.**

Madam/Sir,

Please refer to the subject mentioned above and enclosed VIP reference received from
Sh. Mahesh Poddar, MP, Rajya Sabha regarding GST related issues.

In this regard I am directed to request you to provide information in respect of
questions raised at serial no. 2 of the reference in the format enclosed **latest by 07.07.2022
positively** :

Encl: As above

Yours faithfully,

(Rajendra Kumar Sahai)

Assistant Commissioner

	Orders passed by the different high courts in the matters of GST.	Average time taken by the high courts to pass an order after tax payer files the petition before the court?	Out of the orders passed by the high court's how many orders have been passed in favor of the department and how many orders have been passed in favor of the tax payers?"	
			in favor of the department	in favor of the tax payers
2017-18				
2018-19				
2019-20				
2020-21				
2021-22				
2022-23 (upto May'22)				